

1	2	3	4	5	6	7
28.	Seoni	1	432	512	512	1
29.	Shahdol	1	10	394	394	1
30.	Shivpuri	1	319	1053	1053	1
31.	Sidhi	2	70	1012	1012	2
32.	Tikamgarh	1	127	452	452	1
33.	Ujjain	3	864	1690	1690	3
TOTAL		46	10885	23370	23370	46

**Measures for strengthening of MGNREGS**

3165. DR. L. HANUMANTHAI AH:

DR. AMEE YAJNIK:

SHRI RAJMANI PATEL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether any effective measures have been taken by Government to strengthen the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in the country;

(b) whether there is any proposal to increase the number of days and wages in MGNREGS in order to create employment and earning of the people living in rural areas;

(c) if so, the details of the measures taken by the Central Government to address the problems being faced by people in MGNREGS, especially in Karnataka; and

(d) if not, the reasons therefor?

THE MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR): (a) The Government has taken various steps to strengthen implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) from time to time. The details are as under:

(i) Implementation of National electronic Fund Management System (Ne-FMS), focus on Aadhaar Based Payment system, streamlining the fund flow

mechanism and monitoring of timely payment of wages to workers have been on focus. Sustained efforts and intensive engagement with all stakeholders has enabled vast improvements in timely payment of wages.

- (ii) Wage and material ratio 60:40 was allowed at district level rather than GP level. This has enabled a new thrust on recreation of durable assets that generate incomes.
- (iii) Followed a policy of indicative determination of Labour Budget (LB) allocation to the States based on SECC-2011 data so as to give more weightage to States having higher percentage of vulnerable households.
- (iv) The convergence of MGNREGS with departments like agriculture, forest, horticulture, fisheries, sericulture, animal husbandry, FFC/SFC grants to Panchayat, irrigation, railways, DWS, school education etc. at National, State, district and Panchayat level brought out greater synergy in the implementation of rural development programs.
- (v) Capacity building of MGNREGA functionaries such as State Technical Resource Team / District Technical Resource Team/Block Technical Resource Team on Mission Water Conservation works, training on Geo-MGNREGA etc.
- (vi) Job Cards (JCs) verification of MGNREGA workers to weed out the bogus and duplicates JCs.
- (vii) Auditing Standards have been issued and States have been advised to establish independent Social Audit Units, conduct Social Audit as per Audit of Scheme Rules, training of Village Resource Persons for conducting Social Audit etc.
- (viii) For improved planning, effective monitoring, enhanced visibility and greater transparency, GeoMGNREGA- a path breaking initiative that uses space technology for geo-tagging all the assets created under MGNREGS launched.
- (ix) Software for Estimate Calculation using rural rates for Employment (SECURE), an online an application designed and developed specially for estimate calculation of works has been implemented.

(b) The mandate of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 is to provide at least 100 days of wage employment in a financial year to every rural household whose adult member volunteers to do unskilled manual work. An additional 50 days of wage employment are provided over and above 100 days in the notified drought affected areas or natural calamity areas in the country on recommendation of the Ministry of Agriculture and Farmers Welfare. As per section 6(1) of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005, the Ministry of Rural Development notifies MGNREGA wage rate every year for all States/UTs. To compensate the MGNREGA workers against inflation, the Ministry of Rural Development revises the wage rate based on Consumer Price Index for Agricultural Labour (CPI-AL) every year. The revised wage rates are made applicable from 1st April of the year.

(c) and (d) Year-wise details of 50 days of wage employment are provided over and above 100 days in the notified drought affected areas or natural calamity areas of Karnataka.

Year	Talukas of District
2016-17	139 Talukas of 26 Districts
2017-18	25 Talukas of 10 Districts
2018-19	156 Talukas of 30 Districts

#### **National Skill Qualification Framework (NSQF)**

3166. SHRI G. C. CHANDRASHEKHAR: Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

(a) the salient features of the National Skill Qualification Framework (NSQF) and other major schemes/programmes of Government for imparting vocational education/training for development of skill of youth in the country;

(b) whether Government has provided adequate funds under the NSQF during the last three years;

(c) if so, the details thereof, Scheme/Programme-wise and if not, the reasons therefor;